

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:4942  
ANSWERED ON:26.08.2010  
RESERVATION IN ALLOTMENT OF PETROL PUMPS LPG DEALERSHIP  
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**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a): whether there is reservation in the allotment of the dealership of petrol pumps and LPG gas agencies;
- (b): if so, the category-wise number of reserved category persons allotted dealership in each category out of the total number of dealership by various oil companies;
- (c): whether the persons of Other Backward Classes (OBCs) are not given reservation in the allotment of dealerships;
- (d): if so, the reasons therefor;
- (e): whether other persons are obtaining licenses in the name of Scheduled Castes / Scheduled Tribes and freedom fighters;
- (f): if so, whether the Government has conducted any inquiry in this regard; and
- (g): if so, the action taken by the Government against the guilty person?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a): The percentage of reservation for different categories provided by public sector oil marketing companies (OMCs.), viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPC) and Bharat Petroleum Corporation Limited (BPC) is as follows:

Sl.No.	Category	Percentage reservation
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1	Scheduled Castes/ Scheduled Tribes (SC/ST)	25%
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2	Defence Category (DC)	8%
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3	Paramilitary/ Police/ Government Personnel (PMP)	8%
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4	Physically Handicapped Persons (PH)	5%
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5	Freedom Fighters (FF)	2%
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6 Outstanding Sports 2%  
Persons (OSP)

7 Open (OP) 50%

33% of the dealerships /distributorships in all categories mentioned above will be reserved for women belonging to that category.

However, as per the revised guidelines, issued by this Ministry recently for selection of regular LPG distributorships, reservation under categories mentioned at Sl. No. 2,3 & 5 above have been merged at 18 % and under Sl. No. 4 & 6 have been merged at 7%.

(b): As on 1.7.2010, the category-wise details of allotments of Retail Outlets (ROs) and LPG distributorships made by OMCs are given in annexure.

(c) & (d): Since, there is already 50% reservation in the selection of dealership/ distributorship of petroleum products of OMCs, no reservation is provided for Other Backward Classes (OBCs). Further, allotment of dealership/ distributorship of petroleum products does not amount to employment under the Government.

(e) to (g): While awarding RO dealerships and LPG distributorships, utmost care is taken to ensure that the dealerships are awarded to the person who has applied and got selected. The Letter of Intent (LOI) is issued after conducting Field Investigation Report wherein all the information provided by the candidate is checked. This ensures that the candidate selected by the Selection Committee has necessary resources and no one else in his name is trying to obtain the dealership. During the regular inspections carried out by our Field Officers and Senior Staff they also look into this aspect whether the allottee is managing the ROs and LPG Distributorships personally. If any doubts arise then the document like Bank Account, Sales Tax Registration, Retail License etc, are checked to ensure that there is no benami operation. In case any benami operation is detected, action for termination of the dealerships / distributorships are taken as per the provisions contained in the Marketing Discipline Guidelines (MDG).